

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 03 OF 2023

IN THE MATTER OF:-

MANISH KUMAR

....PETITIONER

VERSUS

GOVT. OF NCT OF DELHI

....RESPONDENTS

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RESPONDENT:
THROUGH


Jyoti Mendiratta
(Counsel for the Respondent)
H-34, (Lower Ground Floor),
Jangpura Extension
New Delhi-110014

Dated: 30.01.2024
NEW DELHI

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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**STATUS REPORT ON BEHALF OF WETLAND AUTHORITY OF DELHI
IN COMPLIANCE WITH ORDER DATED 08.12.2023 PASSED IN THE
CAPTIONED ORIGINAL APPLICATION.**

MOST RESPECTFULLY SHOWETH:-

1. The present status report is being filed on behalf of Member Secretary Wetland Authority of Delhi in compliance of the order dated 08.12.2023 passed by this Hon'ble Tribunal.

1. That the present application relates to the grievance of the illegal encroachments and construction on pond land in Khasra No. 1168 in village Mehrauli (Kishangarh).

2. That water bodies are spread over the entire area of Delhi. These water bodies are under the management and control of different authorities which have ownership of the land on which such water bodies exist.

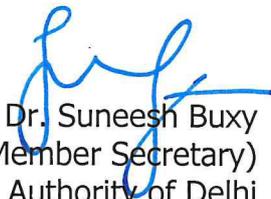
3. That by Rule (5) and Rule (7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26th September, 2017, the Lt. Governor of Delhi has constituted Wetlands Authority for the purpose of the conservation

and management of wetland for the Union Territory of Delhi. Copy of the notification dated 23.04.2019 is annexed herewith and marked as **ANNEXURE–A.**

4. That the Hon'ble Delhi High Court in *Vinod Kumar Jain v. Govt. of NCT of Delhi*, WP (C) 3502 of 2000, appointed Mr. V.K. Tandon, Advocate as the Court Commissioner for identification, inspection and revival of water bodies under the control and administration of various civic agencies falling under the Government of NCT of Delhi. Sh. V.K Tandon, has conducted inspections from time to time with different civic agencies.
5. That presently water bodies in Delhi are being maintained by different authorities under whose jurisdiction they fall and their maintenance is being done as per inspection reports of Court Commissioner and directions given.
6. That in compliance of the order passed by Hon'ble Tribunal, a joint inspection of the site was carried out on 08.08.2023 by the representatives of DPCC, Wetland Authority of Delhi, DDA and Revenue Department (South West). Copy of the joint inspection dated 08.08.2023 is annexed herewith and marked as **ANNEXURE–B.**
7. That considering that the water body under reference is under the jurisdiction of DDA and the action may be taken by DDA. The encroachments can only be verified after proper demarcation of pond.
8. That letter has been written to SDM (Mehrauli) and Chief Engineer (DDA)/Nodal Officer, Water Bodies on 17.01.2024 for providing point

wise current status report. Copy of letter dated 17.01.2024 is annexed herewith and marked as **ANNEXURE-C**.

9. It is humbly submitted that the Respondents have the highest respect and regard for the orders and majesty of this Hon'ble Court. The present status report along with its annexures is being placed before this Hon'ble Court for its consideration.


Dr. Suneesh Buxy
(Member Secretary)
Wetland Authority of Delhi

Member Secretary
(Wetland Authority)
Department of Environment
Govt. of NCT of Delhi
"C" Wing, 6th Level, Secretariat
LP Estate, New Delhi-110002

रजिस्ट्री सं. डी.एल.-33002/99

भारत सरकार

REGISTERED No. D.L.-33002/99

GOVERNMENT OF INDIA


दिल्ली राजपत्र
Delhi Gazette
 सत्यमेव जयते

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दिल्ली, बृहस्पतिवार, अप्रैल 25, 2019/वैशाख 5, 1941

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No. 77]

DELHI, THURSDAY, APRIL 25, 2019/VAISAKHA 5, 1941

[N.C.T.D. No. 25

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

पर्यावरण विभाग

अधिसूचना

दिल्ली, 23 अप्रैल, 2019

सं.फा.1(07)/डी.पी.जी.एस./सी.केस/2017-18/9397.9429.—पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, जी.एस.आर. 1203(ई) दिनांकित 26 सितंबर, 2017 द्वारा अधिसूचित आर्द्रभूमि (संरक्षण एवं प्रबंधन) नियम 2017 के नियम (5) व नियम (7) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दिल्ली के उपराज्यपाल केंद्र शासित प्रदेश दिल्ली में आर्द्रभूमि (संरक्षण एवं प्रबंधन) के उद्देश्य से निम्नलिखित सदस्यों को निहित करते हुए, आर्द्रभूमि प्राधिकरण का गठन करते हैं:—

i.	मुख्य सचिव	अध्यक्ष
ii.	उपाध्यक्ष, दिल्ली विकास प्राधिकरण	सदस्य पदेन
iii.	सचिव, प्रभारी—पर्यावरण विभाग	उपाध्यक्ष
iv.	प्रधान सचिव, प्रभारी—लोक निर्माण विभाग	सदस्य पदेन
v.	सचिव, प्रभारी—शहरी विकास विभाग	सदस्य पदेन
vi.	आयुक्त—सह—सचिव, प्रभारी—विकास विभाग	सदस्य पदेन
vii.	मुख्य कार्यकारी अधिकारी, दिल्ली जल बोर्ड	सदस्य पदेन
viii.	सचिव, प्रभारी—मतस्य पालन विभाग	सदस्य पदेन

ix.	सचिव, प्रभारी-सिचाई एवं बाढ़ नियंत्रण विभाग	सदस्य पदेन
x.	सचिव, प्रभारी-पर्यटन विभाग	सदस्य पदेन
xi.	सचिव, प्रभारी-राजस्व विभाग	सदस्य पदेन
xii.	प्रधान मुख्य वन संरक्षक, वन एवं वन्यजीव विभाग, दिल्ली	सदस्य पदेन
xiii.	प्रबंध निदेशक, भू-स्थानिक तथ्य समिति (जी.एस.डी.एल.)	सदस्य पदेन
xiv.	सदस्य सचिव, दिल्ली प्रदूषण नियंत्रण समिति	सदस्य पदेन
xv.	सदस्य सचिव, जैव विविधता बोर्ड	सदस्य पदेन
xvi.	आयुक्त, दिल्ली नगर निगम (उत्तर, दक्षिण एवं पूर्व)	सदस्य पदेन
xvii.	प्रमुख, दिल्ली ईकाइ, केंद्रीय भू-जल बोर्ड	सदस्य पदेन
xviii.	सचिव, दिल्ली छावनी बोर्ड	सदस्य पदेन
xix.	अतिरिक्त प्रधान मुख्य वन संरक्षक, क्षेत्रिय कार्यालय पर्यावरण वन, वन्यजीव एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, लखनऊ, उत्तर प्रदेश	सदस्य पदेन
xx.	निदेशक, दिल्ली चिड़ियाघर	सदस्य पदेन
xxi.	अधीक्षक, पुरातत्वविद, भारतीय पुरातत्व सर्वेक्षण	सदस्य पदेन
xxii.	निदेशक, पर्यावरण विभाग	सदस्य पदेन
xxiii.	वन संरक्षक / मुख्य कार्यकारी अधिकारी, डी.पी.जी.एस.	सदस्य पदेन

निम्नलिखित सदस्यों को विशेषज्ञ के रूप में नामित किया जाता है:-

- I. श्री आई. एच. खॉन, प्रधान मुख्य वन संरक्षक, सेवानिवृत्त
- II. श्री मनु भटनागर, इनटेक
- III. निदेशक, डी.टी.यू. / प्रतिनिधि, डी.टी.यू.
- IV. निदेशक, आई. ए. आर. आई. / प्रतिनिधि, आई. ए. आर. आई.

राष्ट्रीय राजधानी क्षेत्र दिल्ली
के उपराज्यपाल के नाम व आदेश से,

मधुप व्यास, सचिव (पर्यावरण एवं वन)

DEPARTMENT OF ENVIRONMENT, FORESTS AND WILDLIFE

NOTIFICATION

Delhi, 23rd, April, 2019

No. F.1(07)/DPGS/C.Case/2017-18/9397-9429.— In exercise of the powers conferred by Rule (5) and Rule(7) of the Wetlands (Conservation & Management) Rules 2017 notified by MoEF&CC, Govt. of India vide GSR 1203(E) dated 26th September, 2017, the Lt. Governor of Delhi is pleased to constitute Wetlands Authority for the purpose of the conservation and management of wetland for the Union Territory of Delhi consisting of the following members:-

i.	Chief Secretary, Delhi	Chairperson
ii.	Vice Chairman, DDA	Member, Ex-officio
iii.	The Secretary-in-Charge of the Department of Environment	Vice-Chairman
iv.	Pr. Secretary-in-Charge PWD	Member, Ex-officio
v.	The Secretary-in-Charge of the Department of Urban Development	Member, Ex-officio

vi.	The Commissioner-cum-Secretary-in-Charge of the Department of Development	Member, Ex-officio
vii.	CEO, Delhi Jal Board	Member, Ex-officio
viii.	The Secretary-in-Charge of the Department of Fisheries	Member, Ex-officio
ix.	The Secretary-in-Charge of the Department of Irrigation & Flood Control	Member, Ex-officio
x.	The Secretary-in-Charge of the Department of Tourism	Member, Ex-officio
xi.	The Secretary-in-Charge of the Departments of Revenue	Member, Ex-officio
xii.	Principal Chief Conservator of Forest, Delhi	Member, Ex-officio
xiii.	Managing Director, Geo Spatial Data Limited (GSDL)	Member, Ex-officio
xiv.	Member Secretary, Delhi Pollution Control Committee	Member, Ex-officio
xv.	Member Secretary, Biodiversity Board of UT	Member, Ex-officio
xvi.	Commissioner of MCD(North, South and East)	Member, Ex-officio
xvii.	Head of Delhi unit of CGWB	Member, Ex-officio
xviii.	Secretary, Delhi Cantonment Board	Member, Ex-officio
xix.	Addl. PCCF of the regional office of Ministry of Environment, Forest & Climate Change, Lucknow	Member, Ex-officio
xx.	Director, Delhi Zoo	Member, Ex-officio
xxi.	Superintendent, Archaeologist, Archaeological Survey of India	Member, Ex-officio
xxii.	Director, Environment	Member, Ex-officio
xxiii.	Conservator of Forest/CEO(DPGS)	Member Secretary

The following members are nominated as experts :-

- (i) Sh. I.H. Khan, PCCF (Retd.)
- (ii) Sh. Manu Bhatnagar, INTACH
- (iii) Director, DTU/Representative of DTU
- (iv) Director, IARI/Representative of IARI

By Order and in the Name of
Lt. Governor of the National Capital Territory of Delhi,
MADHUP VYAS, Secy. (Env. & Forest)

श्रीमान जी

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Annexure-B

आज रोज दिनांक 08/08/2023 अदिनानुसार NGT
 Court Order Dated - 21/02/2023 जिसके
 तहत Joint Inspection के आदेश हुए थे
 आज महकमा (A) की तरफ से एजिर हुए
 श्री हेन्द्र (नायब तहसीलदार), राहुल मीना (AE),
 महकमा DWA (Delhi Wetland Authority) की
 तरफ से राजेश रोशन (O.A.) एजिर हुए। महकमा
 DPCC की तरफ से अमजद खान (J.E.) एजिर हुए।
 महकमा Revenue Department की तरफ से पटवारी
 सचिन कुमार एजिर हुए। तालाब के चारों तरफ
 D.D.A. महकमा द्वारा बनाई गई चार दिवारी है। DDA
 द्वारा बनाई गई चार दिवारी के अन्दर किसी तरह की
 encroachment नहीं है। लेकिन D.D.A. के उपस्थित
 अधिकारियों को बताया कि खण. - 1168 (New) 11672 (Old)
 का रुकवा (12-0) है लेकिन मौके पर रुकवा पूरा नहीं
 है। सही स्थिति की जानकारी बाद मिशन देरी
 पता लगेगी। Joint Inspection के दौरान देखा गया कि
 तालाब की चार दिवारी के अन्दर नुआ करकट डाला हुआ था
 व सीवेज का पानी भी अन्दर जा रहा था। मौके पर
 तालाब के अन्दर DDA विभाग का Board लगा
 हुआ था।
 रिपोर्ट पेश है।

[Signature]
 Pathwari/Mun
 08/08/2023

[Signature]
 AMZAD KHAN (JEE, DPCC)
 8860364102

[Signature] 08/08/2023
 RAJESH ROSHAN
 Office Asst.
 9717204225

[Signature]
 08.8.2023
 AE/SMD-5/DDA
 9887211257

[Signature] 08-08-2023
 Harinder Singh
 NT/LM/SZ-I
 9990413672

URGENT
NGT MATTER

OFFICE OF THE WETLAND AUTHORITY
DEPARTMENT OF ENVIRONMENT
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
"C" Wing, 6th Level, Delhi Secretariat Building, I P Estate, New Delhi 110002
Tele-Fax: 011-23392736 E-mail ceodpgsenv.delhi@nic.in

No.F.1 (17)/WA/WB//CC/2022-23/ 3807-11.

Date: 17/01/2024

To,

1. SDM (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi – 110030
2. Chief Engineer (HQ & QAC)/ Nodal Officer, Water Bodies, DDA, E-3, Ground Floor, Vikas Sadan, INA, New Delhi-110023

Sub: Original Application No. 03/2023 titled as "Manish Kumar Vs. Govt. of NCT of Delhi".

Sir,

Reference Hon'ble NGT order dated 08.12.2023 (attached). The issue relates to the grievance of the illegal encroachments and construction on pond land in Khasra No. 1168 in village Mehrauli (Kishangarh).

In view of above, considering that the status report has to be filed in the Hon'ble NGT, it is requested to submit the point wise current status report so that the Hon'ble NGT can be apprised before the next date of hearing.

This may please be treated as Most Urgent.

Encls: As above


Member Secretary
Wetland Authority of Delhi

Copy to:-

1. Vice Chairman, DDA, 1st floor, 'B' Block, Vikas Sadan, INA, New Delhi – 110023
2. District Magistrate (South), M.B. Road, Saket, New Delhi – 110068
3. PS to Pr. Secretary (E & F), GNCTD


Member Secretary
Wetland Authority of Delhi